

RATIFIED

Minutes of Meeting No.02/14 scheduled on 16.04.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 02/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 16.04.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No.01/14 dated 2.4.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not submitted any reply after attending personal hearing on 22.1.2013 and subsequent reminder dated 25.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

2	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:28.05.2013
	Decision : The Committee noted that a reply from the firm was received and decided to forward copy of the same to DHI for examination and comments.			

3	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:28.05.2013
	Decision : The Committee observed that this authorization was issued in 2010 but that this case was attached to the online agenda very recently whereas copy of the application has not been received from RA/firm. The Committee decided to ask RA to immediately forward copy of application for consideration of this case.			

4	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:28.05.2013

Decision : The Committee noted that this case is under examination of DIT and decided to await comments.

5	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:28.05.2013
	Decision : The Committee noted that this case is under examination of C&PC and decided to await comments.			

6	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 and decided to remind them for expediting their reply.			

7	Case No.:27/25/80-ALC2/2012	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00559/AM13/	RLA File :08/24/040/00065/AM13/	Lic.No/Date:0810112711 18.06.2012	Defer Date:28.05.2013
	Decision : The Committee noted that this case is under examination of C&PC and decided to await comments.			

8	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:28.05.2013
	Decision : The Committee noted that this case was referred to EPCG Division for clarification with regard to eligibility of firm for advance authorization.			

9	Case No.:22/13/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00277/AM13/	RLA File :03/95/040/00272/AM13/	Lic.No/Date:0310702088 17.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO NO. 30(218)/11-ME dated 1.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

10	Case No.:24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:28.05.2013
	Decision : The Committee noted that this case is under examination of C&PC and decided to await comments.			

11	Case No.:22/22/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00469/AM13/	RLA File :07/24/040/00287/AM13/	Lic.No/Date:0710091411 16.10.2012	Defer Date:28.05.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 and decided to remind them for expediting their reply.

12	Case No.:4/16/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00365/AM13/	RLA File :09/24/040/00334/AM13/	Lic.No/Date:0910054144 18.10.2012	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: 1 Net weight of export product to be specified as “30002 Kgs. containing 14421 Kgs. of Galvanised wire”. 2. Word ‘Relevant’ to be prefixed with the description of import item and its quantity to be allowed as applied for i.e. 14565 Kgs. inclusive of 1 % wastage. RLA may take necessary action accordingly.			

13	Case No.:6/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00453/AM13/	RLA File :03/94/040/00582/AM13/	Lic.No/Date:0310713179 18.10.2012	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply.			

14	Case No.:17/22/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00464/AM13/	RLA File :07/21/040/00507/AM13/	Lic.No/Date:0710091489 22.10.2012	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.2.2013 followed by reminder dated 25.3.2013 and decided to send a final reminder for expediting their reply failing which their case will be rejected with direction to pay customs duty and applicable interest for closure of this case.			

15	Case No.:24/22/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00471/AM13/	RLA File :07/24/040/00300/AM13/	Lic.No/Date:0710091567 25.10.2012	Defer Date:28.05.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

16	Case No.:7/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00454/AM13/	RLA File :03/94/040/00610/AM13/	Lic.No/Date:0310714432 06.11.2012	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply.			

17	Case No.:1/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	Defer Date:28.05.2013
	Decision : The Committee noted that firm has informed that they are soon submitting an application to RA for addition in list of import items.			

18	Case No.:2/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	Defer Date:28.05.2013
	Decision : The Committee noted that firm has informed that they are soon submitting an application to RA for addition in list of import items.			

19	Case No.:5/22/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00452/AM13/	RLA File :03/95/040/00586/AM13/	Lic.No/Date:0310714769 09.11.2012	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply.			

20	Case No.:3/22/80-ALC2/2012	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00450/AM13/	RLA File :03/94/040/00661/AM13/	Lic.No/Date:0310714998 16.11.2012	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under:			

1. Description, quantity & net weight of export products to be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net Export Weight (MT)
1	Air Compressor		
	Model: 231 ASSC/CSC	25	1.411
	Model: 2340/2340CW	1000	51.975
	Model: 2475	4000	274.721
	Model: 2545	350	39.06
	Model: 2545CR	300	30.728
	Model: 7100	200	35.768
	Model: 7T2 ASSC/CSC	30	5.294
	Model: 7T4 ASSC/CSC	15	2.581
	Model: 15T2 ASSC/CSC	200	48.432
	Model: SS3HP	1500	36.985
	Model: SS5HP	600	28.643
	Model: SS1HP	10	0.178
	Model: 3000	50	13.191
	Model: TS5	1500	72.635
	Total	9780	
2	Vacuum Pump		
	Model V244	30	2.523
	Model V255	20	2.502
	Model 15V	10	2.406
	Model 7V	20	3.577
	Total	80	

2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No. 22 & 55 of the list of import items to be allowed on net to net basis as claimed by the firm.

4. Quantities of Gasket material/ sheet at Sl. No. 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

RLA may take necessary action accordingly.

21	Case No.:11/22/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00458/AM13/	RLA File :05/23/040/00327/AM13/	Lic.No/Date:0510339184 20.11.2012	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weights of 9700 Kgs., 9700 Kgs., 22000 Kgs., 22000 Kgs., 21850 Kgs., 21850 Kgs., 4850 Kgs. & 4850 Kgs. to be specified with the quantities of export products from Sl. No. 1 to 8 respectively. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1,2, 3 9 & 10. 3. Quantity of import item at Sl. No. 1 to be allowed as 12531 Kgs. (14235 Mtrs.) inclusive of 2 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 16184 Kgs. (20959 Mtrs.) inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 3 to be allowed as 13855 Kgs. (4417 Mtrs.) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 4 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item to be allowed as 7612 Kgs. inclusive of 23.7 % wastage after taking 20 % recovery. 7. Quantity of import item at Sl. No. 5 to be allowed as 2 Nos. (126 Kgs.) on net to net basis with accountability cause. 8. Quantity of import item at Sl. No. 6 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 7988 Kgs. inclusive of 49.9 % wastage after taking 20 % recovery. 9. Quantity of import item at Sl. No. 7 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 8225 Kgs. inclusive of 47.8 % wastage after taking 20 % recovery. 10. Quantity of import item at Sl. No. 8 to be allowed as 2 Nos. (238 Kgs.) on net to net basis. 11. Quantities of import items from Sl. No. 9 & 10 to be allowed as applied for i.e. 14624 Kgs. & 3600 Kgs. respectively inclusive of 4.17 % wastage. RLA may take necessary action accordingly.			

22	Case No.:12/22/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00459/AM13/	RLA File :05/24/040/00309/AM13/	Lic.No/Date:0510339397 23.11.2012	
	Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: Item No.1 relevant word to be prefixed. Other items on net to net basis as per the detailed list enclosed along with DES-1 letter dated 14.3.2013. RLA may take necessary action accordingly.			

23	Case No.:48/2/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00603/AM13/	RLA File :05/23/040/00339/AM13/	Lic.No/Date:0510339379 23.11.2012	
	Decision : Based on recommendation of MSME representative present in the meeting, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Authorization No.0510345922 dated 13.2.2013. RLA may take necessary action accordingly.			

24	Case No.:16/22/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00463/AM13/	RLA File :05/24/040/00314/AM13/	Lic.No/Date:0510339718 29.11.2012	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.			

25	Case No.:18/22/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00465/AM13/	RLA File :03/95/040/00371/AM13/	Lic.No/Date:0310716199 03.12.2012	
Decision : The Committee decided to ratify norms of subject authorization under GN-4 for Engineering Products as per MSME UO note No. 30(281)/2011-ME dated 12.3.2013. RLA may take necessary action accordingly.				

26	Case No.:15/22/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2013 16.04.2013	Rejected
	HQ File :01/80/050/00462/AM13/	RLA File :05/23/040/00349/AM13/	Lic.No/Date:0510340048 04.12.2012	
Decision : . The Norms Committee considered this case in consultation with Policy Section-VI about firm's eligibility for Advance Authorization for supply of goods to petroleum exploration fields as per provision of para 8.2(f) and 8.4.4(iii) of FTP. The Policy Section-VI has informed that in this case, the supplier is neither main contractor nor a sub-contractor, and certification from the Directorate General of Hydro Carbon in the Ministry of Petroleum has not been obtained, they are not eligible for deemed export benefit. Accordingly, the Committee decided to advise RA to immediately re-examine the issuance of all Advance Authorizations to the firm including past cases and take further necessary action immediately. RA may take necessary action accordingly.				

27	Case No.:19/22/80-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00466/AM13/	RLA File :03/95/040/00342/AM13/	Lic.No/Date:0310716381 05.12.2012	Defer Date:28.05.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 8.4.2013 and decided to remind them for expediting their reply.				

28	Case No.:27/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00474/AM13/	RLA File :04/24/040/00111/AM13/	Lic.No/Date:0410141542 05.12.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(5)/2013-TSW(B)/43 dated 16.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

29	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	Defer Date:28.05.2013
Decision : The Committee noted that firm was asked to provide information as per DHI UO No. 3(06)/13-TSW(B)/154 dated 6.3.2013 and decided to remind them for expediting their reply.				

30	Case No.:26/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00473/AM13/	RLA File :04/24/040/00093/AM13/	Lic.No/Date:0410141641 07.12.2012	Defer Date:28.05.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:6/25/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2013 16.04.2013	Rejected
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31	HQ File :01/80/050/00538/AM13/	RLA File :05/23/040/00389/AM13/	Lic.No/Date:0510341933 31.12.2012	
	Decision : The Norms Committee considered this case in consultation with Policy Section-VI about firm's eligibility for Advance Authorization for supply of goods to petroleum exploration fields as per provision of para 8.2(f) and 8.4.4(iii) of FTP. The Policy Section-VI has informed that in this case, the supplier is neither main contractor nor a sub-contractor, and certification from the Directorate General of Hydro Carbon in the Ministry of Petroleum has not been obtained, they are not eligible for deemed export benefit. Accordingly, the Committee decided to advise RA to immediately re-examine the issuance of all Advance Authorizations to the firm including past cases and take further necessary action immediately. RA may take necessary action accordingly.			

32	Case No.:18/25/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00550/AM13/	RLA File :03/94/040/00838/AM13/	Lic.No/Date:0310719056 02.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that a reply is just received from the firm and decided to forward copy to DIPP for examination and comments.				

33	Case No.:20/25/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00552/AM13/	RLA File :03/94/040/00837/AM13/	Lic.No/Date:0310719052 02.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that a reply is just received from the firm and decided to forward copy to DIPP for examination and comments.				

34	Case No.:12/25/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00544/AM13/	RLA File :03/94/040/00688/AM13/	Lic.No/Date:0310719297 03.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply.				

35	Case No.:19/25/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00551/AM13/	RLA File :03/94/040/00671/AM13/	Lic.No/Date:0310719459 04.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply.				

36	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply.				

37	Case No.:24/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00556/AM13/	RLA File :03/95/040/00774/AM13/	Lic.No/Date:0310720380 11.01.2013	Defer Date:28.05.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 and decided to remind them for expediting their reply.

38	Case No.:25/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00557/AM13/	RLA File :03/95/040/00778/AM13/	Lic.No/Date:0310720388 11.01.2013	Defer Date:28.05.2013
	Decision : On the recommendation of DIPP, the Committee decided to ask the firm to provide information as per Sr.No. 3,5,11 of Standard Deficiency Format-Export Product wise.			

39	Case No.:22/25/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00554/AM13/	RLA File :03/95/040/00545/AM13/	Lic.No/Date:0310720561 14.01.2013	Defer Date:28.05.2013
	Decision : The Committee noted that firm was asked to provide information as per MSME Uo note No. 30(01)/2013-ME dated 1.4.2013 and decided to remind them for expediting their reply.			

40	Case No.:23/25/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00555/AM13/	RLA File :03/95/040/00551/AM13/	Lic.No/Date:0310720563 14.01.2013	Defer Date:28.05.2013
	Decision : The Committee noted that firm was asked to provide information as per MSME Uo note No. 30(02)/2013-ME dated 1.4.2013 and decided to remind them for expediting their reply.			

41	Case No.:28/25/80-ALC2/2012	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00560/AM13/	RLA File :05/24/040/00338/AM13/	Lic.No/Date:0510343819 21.01.2013	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply.			

42	Case No.:7/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00539/AM13/	RLA File :04/24/040/00165/AM13/	Lic.No/Date:0410142834 23.01.2013	Defer Date:28.05.2013
	Decision : The Committee noted that firm was asked to provide information as per MSME UO note No. 30(03)/2013-ME dated 9.4.2013 and decided to remind them for expediting their reply.			

43	Case No.:8/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00540/AM13/	RLA File :04/24/040/00169/AM13/	Lic.No/Date:0410142833 23.01.2013	Defer Date:28.05.2013
	Decision : The Committee noted that firm was asked to provide information as per MSME UO note No. 30(04)/2013-ME dated 9.4.2013 and decided to remind them for expediting their reply.			

	Case No.:9/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00541/AM13/	RLA File :04/24/040/00166/AM13/		

44			Lic.No/Date:0410142832 23.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that firm was asked to provide information as per MSME UO note No. 30(05)/2013-ME dated 9.4.2013 and decided to remind them for expediting their reply.				

45	Case No.:10/25/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00542/AM13/	RLA File :05/23/040/00433/AM13/	Lic.No/Date:0510344308 29.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that firm was asked to provide information as per MSME UO note No. 30(06)/2011-ME dated 9.4.2013 and decided to remind them for expediting their reply.				

46	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:28.05.2013
Decision : On the recommendation of DHI, the Committee decided to forward copy of firm's application to DIPP (Chemical Division) for examination and comments.				

47	Case No.:47/2/80-ALC2/2013	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00047/AM14/	RLA File :09/24/040/00491/AM13/	Lic.No/Date:0910054874 31.01.2013	Defer Date:28.05.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

48	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:28.05.2013
Decision : : Based on DIPP letter dated 19.4.2013, the Committee decided to seek information from firm on the following: 1. Details/Specifications of import items at Sl. No. 1 & 2 and details of manufacturing activities on these import items, if any. 2. List of import items at Sl No. 4 & 5 and their use in the manufacture of export products.				

49	Case No.:1/2/80-ALC2/2013	Party Name:BYGGING INFRASTRUCTURE PVT LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00001/AM14/	RLA File :03/94/040/00900/AM13/	Lic.No/Date:0310723154 06.02.2013	
Decision : On the basis of DHI written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.				

50	Case No.:45/2/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00045/AM14/	RLA File :56/24/040/00037/AM13/	Lic.No/Date:5610001637 06.02.2013	Defer Date:28.05.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

	Case No.:46/2/80-ALC2/2013			Status:
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51		Party Name:CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Deferred
	HQ File :01/80/050/00046/AM14/	RLA File :09/24/040/00475/AM13/	Lic.No/Date:0910055037 13.02.2013	Defer Date:28.05.2013
Decision : The Committee noted that copy of application has been forwarded to MSME for examination and comments.				

52	Case No.:6/2/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00006/AM14/	RLA File :31/83/040/00192/AM13/	Lic.No/Date:3110057162 15.02.2013	Defer Date:28.05.2013
Decision : Based on DIPP letter dated 19.4.2013, the Committee decided to seek information from firm on the following: 1. Details/Specifications of import item at Sl. No. 1 and details of manufacturing activities on this import item, if any. 2. Information in respect of Sl. No. 3 & 9 of Standard Deficiency Format. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 11 to 14.				

53	Case No.:14/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00014/AM14/	RLA File :05/23/040/00472/AM13/	Lic.No/Date:0510346384 18.02.2013	Defer Date:28.05.2013
Decision : The Committee noted that DHI has provided comment. However, firm was asked to clarify whether it is a case of Deemed Exports or Physical Exports and if it is a supply against Invalidation Letter. The reply of firm is awaited and the Committee decided to remind them for expediting their reply.				

54	Case No.:22/2/80-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00022/AM14/	RLA File :05/23/040/00432/AM13/	Lic.No/Date:0510346352 18.02.2013	Defer Date:28.05.2013
Decision : The Committee decided to forward copy of application to MSME for examination and comments.				

55	Case No.:34/2/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00034/AM14/	RLA File :03/95/040/00888/AM13/	Lic.No/Date:0310724586 19.02.2013	Defer Date:28.05.2013
Decision : On the recommendation of DIPP, the Committee decided to ask firm to provide information as per Sr.No. 4,5 & 11 of Standard Deficiency Format-Export Product wise.				

56	Case No.:15/2/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00015/AM14/	RLA File :05/24/040/00433/AM13/	Lic.No/Date:0510346842 20.02.2013	
Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No. 0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011: 1. Net weight of export product to be specified as 748.8 Kgs. 2. Quantity of import item to be allowed as 3145 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.				

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57	Case No.:5/25/80-ALC2/2012	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00537/AM13/	RLA File :05/23/040/00473/AM13/	Lic.No/Date:0510346896 21.02.2013	Defer Date:28.05.2013
	Decision : The Committee noted that copy of application has not been received and decided to request RA/firm to immediately forward 4 sets of application for consideration of the case.			

58	Case No.:8/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00008/AM14/	RLA File :05/23/040/00490/AM13/	Lic.No/Date:0510346877 21.02.2013	Defer Date:28.05.2013
	Decision : The Committee noted that DHI has provided written comments. However, Committee noted that firm has not clarified whether it is a case of physical exports or deemed exports and in case the supply is against Invalidation Letter to EPCG. The Committee decided to remind them for expediting their reply.			

59	Case No.:9/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00009/AM14/	RLA File :05/23/040/00488/AM13/	Lic.No/Date:0510346851 21.02.2013	Defer Date:28.05.2013
	Decision : The Committee noted that DHI has provided written comments. However, Committee noted that firm has not clarified whether it is a case of physical exports or deemed exports and in case the supply is against Invalidation Letter to EPCG. The Committee decided to remind them for expediting their reply.			

60	Case No.:10/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00010/AM14/	RLA File :05/23/040/00489/AM13/	Lic.No/Date:0510346867 21.02.2013	Defer Date:28.05.2013
	Decision : The Committee noted that DHI has provided written comments. However, Committee noted that firm has not clarified whether it is a case of physical exports or deemed exports and in case the supply is against Invalidation Letter to EPCG. The Committee decided to remind them for expediting their reply.			

61	Case No.:35/2/80-ALC2/2013	Party Name:SAGE METALS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00035/AM14/	RLA File :05/24/040/00434/AM13/	Lic.No/Date:0510346953 21.02.2013	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firms Advance Authorization No. 0510280781 dated 30.12.2010: 1. Words "containing Copper Alloy machined castings: 50,000 Kgs., S.S. Screws: 1000 Kgs., M.S. Screws: 3000 Kgs, Rubber Parts: 3000 Kgs and Plastic Parts: 3000 Kgs" to be suffixed with the description of export product. 2. Word "relevant" to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as 55000 Kgs. inclusive of 10 % wastage. 3. Quantities of import items at Sl. No. 2 & 3 to be allowed on net to net basis. 4. Words "namely Seat washers, Valve diaphragm Check P. R. Valve, Disc reducing Valve, Disc, Gasket" to be suffixed with the description of import item at Sl. No. 4 and its quantity to be allowed as applied for on net to net basis. 5. Words "namely Strainer plug, Insuliner" to be suffixed with the description of import item at Sl. No. 5 and its quantity to be allowed as applied for on net to net basis. RLA may take necessary action accordingly.			

62	Case No.:36/2/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00036/AM14/	RLA File :05/24/040/00432/AM13/	Lic.No/Date:0510346969 21.02.2013	Defer Date:28.05.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

63	Case No.:23/2/80-ALC2/2013	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00023/AM14/	RLA File :05/24/040/00123/AM13/	Lic.No/Date:0510347204 22.02.2013	Defer Date:28.05.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

64	Case No.:5/2/80-ALC2/2013	Party Name:ULTRA ENGINEERS	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00005/AM14/	RLA File :31/83/040/00205/AM13/	Lic.No/Date:3110057274 26.02.2013	Defer Date:28.05.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

65	Case No.:2/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00002/AM14/	RLA File :03/95/040/00869/AM13/	Lic.No/Date:0310725890 27.02.2013	
Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.				

66	Case No.:3/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00003/AM14/	RLA File :03/95/040/00883/AM13/	Lic.No/Date:0310725888 27.02.2013	
Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1995 for Engineering products. RLA may take necessary action accordingly.				

67	Case No.:4/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00004/AM14/	RLA File :03/95/040/00867/AM13/	Lic.No/Date:0310725887 27.02.2013	
Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.				

68	Case No.:11/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00011/AM14/	RLA File :05/23/040/00442/AM13/	Lic.No/Date:0510347745 28.02.2013	Defer Date:28.05.2013
Decision : The Committee noted that DHI has provided written comments. However, Committee noted that firm has not clarified whether it is a case of physical exports or deemed exports and in case the supply is against Invalidation Letter to EPCG. The Committee decided to remind them for expediting their reply.				

69	Case No.:28/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00028/AM14/	RLA File :03/95/040/00873/AM13/	Lic.No/Date:0310726481 01.03.2013	
	Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.			

70	Case No.:31/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00031/AM14/	RLA File :03/95/040/00872/AM13/	Lic.No/Date:0310726488 01.03.2013	
	Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.			

71	Case No.:32/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00032/AM14/	RLA File :03/95/040/00871/AM13/	Lic.No/Date:0310726484 01.03.2013	
	Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.			

72	Case No.:26/2/80-ALC2/2013	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00026/AM14/	RLA File :08/24/040/00426/AM13/	Lic.No/Date:0810119015 05.03.2013	Defer Date:28.05.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

73	Case No.:27/2/80-ALC2/2013	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00027/AM14/	RLA File :08/24/040/00425/AM13/	Lic.No/Date:0810119016 05.03.2013	Defer Date:28.05.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

74	Case No.:29/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00029/AM14/	RLA File :03/95/040/00979/AM13/	Lic.No/Date:0310726817 05.03.2013	
	Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1995 for Engineering products. RLA may take necessary action accordingly.			

75	Case No.:33/2/80-ALC2/2013	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00033/AM14/	RLA File :03/95/040/00980/AM13/	Lic.No/Date:0310726809 05.03.2013	
	Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per SION at Sl. No. C-1829 for Engineering products. RLA may take necessary action accordingly.			

	Case No.:41/2/80-ALC2/2013			Status:
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76		Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Deferred
	HQ File :01/80/050/00041/AM14/	RLA File :04/24/040/00268/AM13/	Lic.No/Date:0410143868 05.03.2013	Defer Date:28.05.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

77	Case No.:7/2/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00007/AM14/	RLA File :05/23/040/00504/AM13/	Lic.No/Date:0510348280 06.03.2013	Defer Date:28.05.2013
Decision : The Committee noted that DHI has provided written comments. However, Committee noted that firm has not clarified whether it is a case of physical exports or deemed exports and in case the supply is against Invalidation Letter to EPCG. The Committee decided to remind them for expediting their reply.				

78	Case No.:12/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00012/AM14/	RLA File :05/23/040/00487/AM13/	Lic.No/Date:0510348281 06.03.2013	Defer Date:28.05.2013
Decision : The Committee decided to forward copy of application to DIPP for examination and comments.				

79	Case No.:13/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00013/AM14/	RLA File :05/23/040/00507/AM13/	Lic.No/Date:0510348353 06.03.2013	Defer Date:28.05.2013
Decision : Based on DIPP letter dated 19.4.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items from Sl. Nos. 8 to 17 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 18 & 19 in meters also in addition to their weights.				

80	Case No.:42/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00042/AM14/	RLA File :04/24/040/00260/AM13/	Lic.No/Date:0410143936 06.03.2013	Defer Date:28.05.2013
Decision : The Committee decided to forward copy of application to DIPP for examination and comments.				

81	Case No.:43/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00043/AM14/	RLA File :04/24/040/00261/AM13/	Lic.No/Date:0410143937 06.03.2013	Defer Date:28.05.2013
Decision : The Committee decided to forward copy of application to DIPP for examination and comments.				

82	Case No.:30/2/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:2/80- ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00030/AM14/	RLA File :03/95/040/00957/AM13/	Lic.No/Date:0310727478 08.03.2013	Defer Date:28.05.2013
Decision : The Committee decided to forward copy of application to MSME for examination and comments.				

83	Case No.:17/2/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00017/AM14/	RLA File :05/23/040/00512/AM13/	Lic.No/Date:0510348767 11.03.2013	
	Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Authorization No.510325844 dated 25.5.2012.			

84	Case No.:18/2/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00018/AM14/	RLA File :05/24/040/00459/AM13/	Lic.No/Date:0510348727 11.03.2013	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: - Words “ Containing 1482 Kgs. of Carbon Molecular Sieves” to be suffixed with a description of export product. - Quantity of import item to be allowed as applied for i.e. 1482 Kgs. on net to net basis. RLA may take necessary action accordingly.			

85	Case No.:19/2/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00019/AM14/	RLA File :05/24/040/00456/AM13/	Lic.No/Date:0510348723 11.03.2013	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: - Words “ Containing 5610 Kgs. of Carbon Molecular Sieves” to be suffixed with a description of export product. - Quantity of import item to be allowed as applied for i.e. 5610 Kgs. on net to net basis. RLA may take necessary action accordingly.			

86	Case No.:20/2/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00020/AM14/	RLA File :05/24/040/00457/AM13/	Lic.No/Date:0510348724 11.03.2013	
	Decision : Based on DIPP written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: - Words “ Containing 2992 Kgs. of Carbon Molecular Sieves” to be suffixed with a description of export product. - Quantity of import item to be allowed as applied for i.e. 2992 Kgs. on net to net basis. RLA may take necessary action accordingly.			

87	Case No.:21/2/80-ALC2/2013	Party Name:MVS ENGINEERING LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00021/AM14/	RLA File :05/24/040/00458/AM13/	Lic.No/Date:0510348726 11.03.2013	Defer Date:28.05.2013
	Decision : Based on DIPP letter dated 19.4.2013, the Committee decided to seek information from firm on the following: Basis/justification for requirement of 6 Nos. of Air Separation Membrane (Import item) for manufacture of 1 No. of 1360 NM³/Hr. capacity Membrane type Nitrogen Generator of purity 95%, supported by documentary evidence.			

	Case No.:37/2/80-ALC2/2013	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
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88	HQ File :01/80/050/00037/AM14/	RLA File :03/95/040/00964/AM13/	Lic.No/Date:0310727653 11.03.2013	
Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. Item No.18, 35, 86 word 'relevant' to be prefixed. RLA may take necessary action accordingly.				

89	Case No.:24/2/80-ALC2/2013	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00024/AM14/	RLA File :52/24/040/00053/AM13/	Lic.No/Date:5210039563 13.03.2013	
	Decision : Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of subject authorization as under: Weight of the export product 1985 MT may be incorporated. Item No.1 to 6 – 1.02 Kg/Kg content. Item No.7 to 8 – 1.05 Kg/kg content. Item No.9 to 11 – To be allowed on Net to Net basis with accountability clause. Item No.12 to 16 – As applied for. RLA may take necessary action accordingly.			

90	Case No.:39/2/80-ALC2/2013	Party Name:PEASS INDS ENGINEERS LTD	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00039/AM14/	RLA File :03/95/040/00968/AM13/	Lic.No/Date:0310728130 14.03.2013	
	Decision : : On the basis of DHI written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.			

91	Case No.:44/2/80-ALC2/2013	Party Name:EXCELLENT HI-CARE PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00044/AM14/	RLA File :04/24/040/00266/AM13/	Lic.No/Date:0410144188 14.03.2013	Defer Date:28.05.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

92	Case No.:25/2/80-ALC2/2013	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00025/AM14/	RLA File :05/23/040/00519/AM13/	Lic.No/Date:0510349255 15.03.2013	Defer Date:28.05.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 15.4.2013 and decided to remind them for expediting their reply.			

93	Case No.:38/2/80-ALC2/2013	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Approved
	HQ File :01/80/050/00038/AM14/	RLA File :03/95/040/01001/AM13/	Lic.No/Date:0310728324 15.03.2013	
	Decision : Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of subject authorization as under: - Quantity of import item at Sl. No. 1 to be allowed as 112,000 Kgs. inclusive of 12.2 % wastage taking clue from SION C-1185 from Aluminium Ingots to Aluminium Sheet and SION C-754 from Aluminium Sheet to Aluminium Pilfer Caps. - Import items at Sl. No. 2, 3 & 4 to be allowed as per SION C-754. - Import items at Sl. No. 5 & 6 to be allowed as per packing policy. RLA may take necessary action accordingly.			

94	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2013 16.04.2013	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:28.05.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

S.No.22

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 16.04.2013		Fixation of Norms	dt.09.09.2010

The Committee noted that firm has not replied to deficiency letter dated 27.11.2012 followed by reminder dated 25.3.2013 on clarification regarding whether supply under the subject authorization is against Invalidation Letter to EPCG. The Committee decided to remind them for expediting their reply. Case deferred to 28.5.2013.

S.No.23

Case No. A/R-88	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.09/24/040/00556/AM07	0910030003
Date: 16.04.2013		Fixation of Norms	dt.16.04.2007

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 28.5.2013.

S.No.24

Case No. A/R-107	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.04/24/042/00102/AM05	0410069858
Date: 16.04.2013		Amendment of Norms	dt.25.04.2005

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 28.5.2013.

S.No.25

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 16.04.2013		Fixation of Norms	dt.06.08.2010

The Committee noted that this is a case of supply against EPCG licence and this case has been referred to EPCG Division for clarification on firm's eligibility for advance authorization. Case deferred to 28.5.2013.

S.No.26

Case No. A/R-126	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.04/24/040/00101/AM05	0410069856
Date: 16.04.2013		Fixation of Norms	dt.25.04.2005

The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply. Case deferred to 28.5.2013.

S.No.27

Case No. A/R-128	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.09/24/040/00004/AM10	0910037842
Date: 16.04.2013		Fixation of Norms	dt.06.05.2009

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 28.5.2013.

S.No.28

Case No. A/R-92	M/s. Cethar Limited, Tiruchirapalli	HQF.No.01/80/050/00579/AM12/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.04/24/040/00282/AM12	0410133046
Date: 16.04.2013		Fixation of Norms	dt.23.01.2012

The Committee deliberated this case and noted as follows:

- (i) the firm has obtained the subject authorization for supply of 1 Set of 60 MW Coal Based Group Captive Power Plant." The import items are 1 set of "60 MW Steam Turbine Generator" along with "Grinding coal plant". The Norms Committee had initially considered this case in meeting dated 1.5.2012 and rejected the case on the ground that it is not eligible for advance authorization in terms of Policy Circular No.50 dated 28.12.2011.
- (ii) The firm's representation dated 27.6.2012 was again considered by the Committee in meeting dated 11.12.2012 .

- (iii) The firm's representative, Shri Krishan Kumar attended before the Norms Committee and explained that they have imported 1 set "60 MW Steam Turbine Generator" and the value of this item is approximately Rs.38 crores and it is being supplied with a value addition and approximately FOB value of total supply is Rs. 49 crores.
- (iv) The Committee observed that firm is importing entirely the Generator and supplying as it is and simply supplying the same cannot be considered as manufacturing activity. This is an Advance Authorization against Deemed Export and Deemed Export benefit is available as per Para 8.2 of FTP if goods are manufactured in India. Advance Authorization would have been admissible if Generator would have been manufactured in India and applicant would have imported inputs for manufacture of Generator. Here Generator is being imported and is being supplied. Hence, in terms of Policy Circular No.50 dated 28.12.2011, Advance Authorization cannot be issued. Accordingly, the Committee decided to reject the request of the firm for supply under the subject Advance Authorization as per provisions of Policy Circular No.50 dated 28.12.2011. RLA may take necessary action accordingly immediately.

S.No.29

Case No. A/R-95	M/s. LLOYD	HQF.No.01/80/050/00101/AM12/DES.I	Lic. No. & date
Meeting No.02/14	Electric & Engineering Ltd.,	RA.F.No.05/23/040/00076/AM12	0510292264
Date: 16.04.2013	New Delhi	Revision of norms	dt.31.05.2011

The Committee considered the case. Firm's representative Shri Sunil Sharma, Dy. GM(Exports) has appeared before the Committee. He has explained that they are importing Aluminium Foil for manufacture of their export product and incurring higher wastage during manufacturing processes. The representative of DIPP pointed out that firm has in their application claimed 2% wastage and 2% wastage is also allowed in the notified SION for their export product hence higher wastage cannot be allowed. The Committee decided to maintain the wastage of 2% allowed under SION. However, the firm may like to apply for revision of SION if they so desire. RLA may take necessary action accordingly.

S.No.30

Case No. A/R-109	M/s. Poly	HQF.No.01/80/050/00391/AM2/DES.I	Lic. No. & date
Meeting No.02/14	Medicure Ltd.,	RA.F.No.05/24/040/00241/AM12	0510305885
Date: 16.04.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 28.5.2013.

S.No.31

Case No. A/R-110	M/s. Poly	HQF.No.01/80/050/00427/AM12/DES.I	Lic. No. & date
Meeting No.02/14	Medicure Ltd.,	RA.F.No.05/24/040/00281/AM12	0510309080
Date: 16.04.2013	New Delhi	Revision of norms	dt.19.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 28.5.2013.

S.No.32

Case No. A/R-111	M/s. Poly	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.02/14	Medicure Ltd.,	RA.F.No.05/24/040/00238/AM12	0510304858
Date: 16.04.2013	New Delhi	Revision of norms	dt.10.10.2011

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 28.5.2013.

S.No.33

Case No. A/R-114	M/s. Godrej & Boyce Co. Ltd.,	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.02/14	Mumbai	RA.F.No.03/94/040/01092/AM08	0310460269
Date: 16.04.2013		Amendment of norms	dt.06.02.2008

The Committee noted that the firm has not replied to deficiency letter dated 25.3.2013 and decided to remind them for expediting their reply. Case deferred to 28.5.2013.

S.No.34

Case No. A/R-34	M/s. Precision Automation and Robotics India Ltd.,	HQF.No.01/80/050/00790/AM11/DES-I	Lic.No. & Date
Meeting No.02/14		RA F.No.31/21/040/00351/AM11	(i) 3110046848 dt.10.02.2011
Date: 16.04.2013		Fixation of norms	(ii) 3110044407 dt.19.08.2010

Based on DHI written comments dated 16.4.2013, the Committee decided to ratify norms of Advance Authorization No. 3110044407 dt.19.08.2010 as per GN4 for Engineering Products. RLA may take necessary action accordingly.

S.No.35

Case No. A/R-139		HQF.No.01/80/050/00557/AM12/DES.I	Lic. No. & date
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Meeting No.02/14	M/s. India Technometal Co. Ltd., New Delhi	RA.F.No.05/23/040/00289/AM12	0510307109 dt.03.11.2011
Date: 16.04.2013		Revision of norms	

The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(176)/2011 dated 6.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

S.No.36

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 16.04.2013		Fixation of norms	dt.12.01.2004

The Committee considered the reply dated 8.4.2013 received from the firm along with copy of letter dated 5.4.2013 enclosed therein from M/s. JSW Steel Ltd. The Committee observed that in this case firm has supplied Steam Generator and auxiliaries against Invalidation Letter dated 9.12.2003 under EPCG Licence No.0330004828 issued to M/s JSW Steel Ltd who have used the Steam Generator in their captive power plant for generation of electricity which in turn is used by the EPCG holder in their integrated steel plant premises for manufacture of iron and steel viz hot rolled strips in coil form, hot rolled plates and sheets and iron ore pellets for export against EPCG licence. Hence, the Committee decided that a reference may be made to the EPCG Division of HQ to clarify whether EPCG licence for import of power plant for generation of electricity which in turn is used for manufacture of iron and steel has been correctly issued or not. Case deferred to 28.5.2013.

S.No.37

Case No. A/R-141	M/s. Avlight Automotive Ltd., New Delhi	HQF.No.01/80/050/01174/AM08/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.05/24/040/00691/AM08	0510213511
Date: 16.04.2013		Fixation of norms	dt.13.12.2007

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 28.5.2013.

S.No.38

Case No. A/R-142	M/s. Tema India Ltd.,	HQF.No.01/80/050/00583/AM13/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.03/95/040/00543/AM11	(i) 0310594253 dt.28.09.2010
Date: 16.04.2013		Fixation of norms	(ii) 0310597405 dt.18.10.2010 (iii) 0310596007 dt.08.10.2010

Based on DIPP written comments dated 19.4.2013, the Committee decided to ratify norms of Advance Authorization No. 0310596007 dt.08.10.2010 as under:

1. Net Empty weight of 273.8 MT to be specified with the quantity of export product.
2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1,2 & 3 and total quantity of import items 1,2 & 3 put together to be allowed as 16.145 MT inclusive of 15.6 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl. No. 4 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 17.714 MT inclusive of 39 % wastage after taking 20 % recovery.
4. Quantity of import item at Sl. No. 5 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 16 MT inclusive of 45 % wastage after taking 20 % recovery.
5. Quantity of import item at Sl. No. 6 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 23.324 MT inclusive of 3.6 % wastage as applied for.
6. Quantities of import items at Sl. No. 7 & 8 to be allowed as 8 Nos. each on net to net basis. However, duty free weight of these items to be allowed as 6.813 MT each inclusive of 29 % wastage after taking 20 % recovery.
7. Quantity of import item at Sl. No. 9 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 8.76 MT inclusive of 26 % wastage after taking 20 % recovery.
8. Quantity of import item at Sl. No. 10 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 8.574 MT inclusive of 25 % wastage after taking 20 % recovery.
9. Quantity of import item at Sl. No. 11 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 8.668 MT inclusive of 26.5 % wastage after taking 20 % recovery.
10. Quantity of import item at Sl. No. 12 to be allowed as 52267 Meters (81.298 MT) inclusive of 2 % wastage.

RLA may take necessary action accordingly.

S.No.39

Case No. A/R-143	M/s. Rites Ltd.,	HQF.No.01/81/050/00010/AM08/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.05/24/040/01062/AM08	0510201943
Date: 16.04.2013		Fixation of norms	dt.30.03.2007

The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 and decided to remind them for expediting their reply. Case deferred to 28.5.2013.

S.No.40

Case No. A/R-144	M/s. SMC Pneumatics India Pvt. Ltd.,	HQF.No.01/80/050/00388/AM12/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.05/24/040/00229/AM12	0510304366
Date: 16.04.2013		Fixation of norms	dt.30.09.2011

The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 and decided to remind them for expediting their reply. Case deferred to 28.5.2013.

S.No.41

Case No. A/R-149	M/s. Weatherford Drilling & Production Services Pvt. Ltd., Baroda	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.34/24/040/00185/AM08	3410020553
Date: 16.04.2013		Fixation of norms	dt.07.01.2008

The representative of DHI informed that in this case the quantity of import is not in multiples. The Committee decided to ask the firm to provide justification for quantity of import. Case deferred to 28.5.2013.

S.No.42

Case No. A/R-07	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00324/AM12/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.04/24/040/00137/AM12	0410128752
Date: 16.04.2013		Revision of norms	dt.30.09.2011

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 28.5.2013.

S.No.43

Case No. A/R-08	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00701/AM11/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.09/24/040/00450/AM11	0910045023
Date: 16.04.2013		Fixation of norms	dt.03.01.2011

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 28.5.2013.

S.No.44

Case No. A/R-09	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.31/83/040/00182/AM12	3110051726
Date: 16.04.2013		Fixation of norms	dt.07.12.2011

The Committee noted that firm was asked to provide certain information required by DHI for examination of the case. Case deferred to 28.5.2013.

S.No.45

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 16.04.2013		Amendment / revision of norms	dt.23.08.2007

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 28.5.2013.

S.No.46

Case No. A/R-11	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00254/AM11/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.05/24/040/00126/AM11	0510267954
Date: 16.04.2013		Revision of norms	dt.12.07.2010

The Committee noted that firm has not replied to deficiency letter dated 4.4.2013 and decided to remind them for expediting their reply. Case deferred to 28.5.2013.

S.No.47

Case No. A/R-12	M/s. Sona Koyo Steering Systems Ltd.,	HQF.No.01/81/050/00803/AM07/DES.I	Lic. No. & date
Meeting No.02/14		RA.F.No.05/24/040/00831/AM07	0510197929
Date: 16.04.2013		Fixation of norms	dt.16.01.2007

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 28.5.2013.

Sl.No.48

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I	
Meeting No.02/14		Fixation of Scrap/Wastage norms for the export product	
Date: 16.04.2013		“Level Indicator Assembly” in respect of 100% EOU.	

The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 and decided remind them for expediting their reply. Case deferred to 28.5.2013.

Sl.No.49

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.02/14		Fixation of Adhoc Norms for the export product “Collar High Flow 8 Inch EWR Phase 4” – reg.
Date: 16.04.2013		

The representative of DHI informed that firm’s reply is still awaited and decided to remind them for expediting their reply. Case deferred to 28.5.2013.

Sl.No.50

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.02/14		Fixation of input output wastage Ad-hoc Norms for the export product “Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts” in respect of 100% EOU –reg.
Date: 16.04.2013		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 28.5.2013.

Sl.No.51

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.02/14		Fixation of Standard Input Output Norms (SION) for the export product “Roller Shaft (Parts for Excavators, Bulldozers)” covered under Product Group Engineering –reg.
Date: 16.04.2013		

The Committee noted that case is under examination of DHI and decided to await comments. Case deferred to 28.5.2013.
